

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 291/596/2014

DATE OF ORDER: 02.04.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Prabhu Dayal Jangid s/o Shri Makhan Lal, aged about 67 years, village and post Toda Bhim, District Karauli, presently Retd. as Gramin Dak Sewak from post office Nangal, Teh. Toda Bhim, District Karauli.

....Applicant

Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through the Secretary to the Govt. of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Superintendent Post Offices, Sawai Madhopur Dn., Sawai Madhopur.

....Respondents

Mr. D.C. Sharma, proxy for
Mr. N.C. Goyal, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief: -

"8.1 That by a suitable writ/order or the directions the respondents be directed to decide the representation of the applicant dated 26/11/2013.

8.2 That by a suitable writ/order or the directions the respondents be directed to pay the ex-gratia gratuity and service amount as per the recommendations of 6th pay commission which has not been paid to the applicant arbitrarily.

8.3. Any other and further orders as this Hon'ble Tribunal may deem fit, proper and necessary in the facts and circumstances of the case."

2. At the very outset, learned counsel for the applicant stated that the applicant would be satisfied if a direction is issued to the respondents to decide his pending representation dated 26.11.2013 within a time frame.

3. In view of the aforesated limited prayer made by learned counsel for the applicant, without entering into the merits of the case, the present Original Application is disposed of with a direction to respondent No. 2 to decide the applicant's pending representation dated 26.11.2013 and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order. A further direction is issued that before taking any decision over the applicant's representation, he shall also be afforded an opportunity of hearing.

Ordered accordingly. No order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**